

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-201**  
IB-2753/ND/2019  
IA/2500/2020

**IN THE MATTER OF:**

K.K. Infonet System

Vs

Cloudrie Technologies Pvt Ltd

...Applicant

...Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 09.09.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anil Kumar Jain. RP  
For the Respondent :

**ORDER**

The present application is filed by the RP under Section 19 of the IB Code, but during the pendency of this application, the RP filed an application under Section 12 A for withdrawal of the main application IB-2753/ND/2019, in terms of the settlement arrived in between the parties and the said application was numbered as IA 3459/2020.

Ld. RP who is appearing in person informed that on 4<sup>th</sup> September, 2020, in terms of the settlement, the main application bearing no. IB-2753/ND/2019 was dismissed as withdrawn, therefore, this application has become infructuous.

Considering the submissions made on behalf of RP, since the main application has already been disposed off in terms of the settlement arrived between the parties, therefore, the present IA, which is filed under Section 19 of the IBC has become infructuous. **Accordingly, this application is dismissed as it has become infructuous.**

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**